

*Gobinda Dhar*

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA**

**Original Application No. 115 of 2026/EZ**

(Under Section 14, 15, 18 of the National Green Tribunal Act, 2010)

In the matter of:  
**Gobinda Dhar,**

...Applicant

Versus

**State of West Bengal & Ors.**

...Respondents

**INDEX**

Sl.No.	Description of Document (s)	Page(s)
1.	<b>Original Application</b>	1 to 13
2.	<b>Annexure – A:</b> Copy of the complaint dated 07.10.2024	14 to 17
3.	<b>Annexure – B:</b> Copy of the legal notice dated 19.11.2025 on behalf of the petitioner.	18 to 25
4.	<b>Annexure – C:</b> Copy of the reply dated 29.11.2025 on behalf of the respondent nos.5 and 6	26 to 27
5.	<b>Annexure – D:</b> Identity proof of the Applicant. <i>with one photograph</i>	28 to 30A

PLACE : KOLKATA

By the Applicant through Counsel

Date: |

*Gunjan Kumar Singh*

Gunjan Kumar Singh  
Advocate

High Court, Calcutta  
Chamber 2, 5<sup>th</sup> Floor, Garstin Place,  
Hare Street, Kolkata-700001  
Mob:9007430256  
Email: [gksingh.ind@gmail.com](mailto:gksingh.ind@gmail.com)



Gourabendra

## SYNOPSIS

The present Original Application is filed under Sections 14, 15 and 18 of the National Green Tribunal Act, 2010 seeking urgent intervention of this Hon'ble Tribunal against continuing environmental pollution occurring in a densely populated residential locality at Joy Prakash Nagar, Sukchar, Khardah, District North 24 Parganas. Respondent Nos. 5 and 6 are engaged in the unregulated and unlicensed manufacturing of "Batasa" and "Nokul Dana" within a residential neighbourhood using furnaces, boilers and other heat-based machinery. Their activities generate continuous smoke, residual gas, air pollutants and unhygienic waste including plastic residues, causing severe inconvenience, health hazards and environmental degradation for the residents including the Applicant. Despite the statutory mandate under the Air (Prevention and Control of Pollution) Act, 1981, the Water (Prevention and Control of Pollution) Act, 1974, and the Environment (Protection) Act, 1986, the Respondent Nos. 5 and 6 are operating **without obtaining mandatory Consent to Establish (CTE) or Consent to Operate (CTO)** from the West Bengal Pollution Control Board. The Applicant submitted a complaint dated 07.10.2024 before the Officer-in-Charge, Khardah Police Station, and also marked a copy to the Chairman, Panihati Municipality. However, no preventive or remedial steps have been taken by the concerned authorities despite the persistent pollution and serious threat to public health. The inaction of the authorities has resulted in continuous violation of the constitutional right to clean air under Article 21 and



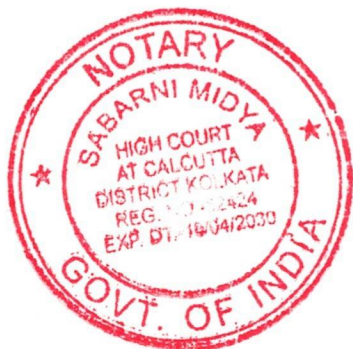
breach of statutory duties under multiple environmental laws. The Applicant is therefore constrained to approach this Hon'ble Tribunal seeking directions for immediate stoppage of the polluting activities, inspection by WBPCB, imposition of penalties, remediation of the polluted area and enforcement of the Polluter Pays Principle. This Application raises substantial questions relating to the environment, warrants urgent adjudication by this Hon'ble Tribunal and falls squarely within its jurisdiction.



G. N. de P. de

**LIST OF DATES AND EVENTS**

<b>Date</b>	<b>Event</b>
<b>Prior to 2024</b>	Respondent Nos. 5 and 6 began unregulated manufacturing of "Batasa" and "Nokul Dana" within a residential locality at Joy Prakash Nagar, Sukchar.
<b>Throughout 2024</b>	Continuous emission of smoke, residual gases, heat and foul smell from the said manufacturing, along with dumping of plastic waste and unhygienic material in the surrounding area.
<b>07.10.2024</b>	Applicant filed a written complaint before the Officer-in-Charge, Khardah Police Station, and sent a copy to the Chairman, Panihati Municipality, regarding the pollution caused by the Respondents.
<b>October 2024 – November 2025</b>	No action taken by the Respondent authorities despite repeated grievances; pollution continues unabated, causing health and environmental hazards.
<b>2025 (Present Filing)</b>	Applicant is compelled to file the present Original Application before the National Green Tribunal, Eastern Zone Bench, Kolkata.



Gobinda Dhar

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA**

**Original Application No. \_\_\_\_ of 2025/EZ**

(Under Section 14, 15, 18 of the National Green Tribunal Act, 2010)

In the matter of:

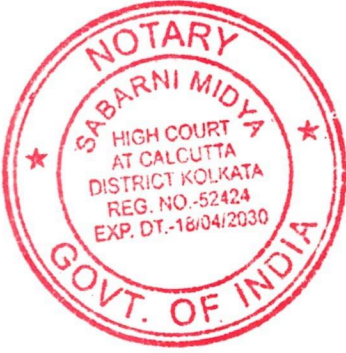
**Gobinda Dhar,**

**....Applicant**

**Versus**

**State of West Bengal & Ors.**

**...Respondents**



**MEMO OF PARTIES**

**Gobinda Dhar**, aged about 55 years, Son of Late Yatra Mohan Dhar,  
Residing at 210, Jayprakash Nagar, P.O. Sukchar, P.S. Khardah,  
District – North 24 Parganas, Kolkata – 700115.

**... Applicant**

**Versus**

1. **State of West Bengal**, Department of Environment, Through its  
Principal Secretary, Government of West Bengal, Nabanna, Howrah –  
711102.

**Email: psecy.env.wb@gmail.com**

2. **West Bengal Pollution Control Board** Through its Member  
Secretary, Paribesh Bhavan, Salt Lake, Kolkata – 700106.

**Email: net.wbpcb-wb@bangla.gov.in**

3. **Chairman, Panihati Municipality** B.T. Road, Panihati,  
North 24 Parganas, Kolkata – 700114.

**Email:** panihatimunicipality@yahoo.co.in

4. **Officer-in-Charge** Khardah Police Station,  
District – North 24 Parganas, Kolkata – 700117.

**Email:** pskhardah@policewb.gov.in

5. **Amal Mondal**, son of Lakshman Mandal, resident of Jay Prakash  
Nagar, Post Office- Sukchar, Police Station- Khardah, District-  
North 24 Parganas, West Bengal, Pin-700115.

6. **Rabin Mondal**, son of Lakshman Mandal, resident of Jay Prakash  
Nagar, Post Office- Sukchar, Police Station- Khardah, District-  
North 24 Parganas, West Bengal, Pin-700115.

... Respondents

Place: Kolkata

By the Applicant through Counsel

Date:

*Gunjan Kumar Singh*

Gunjan Kumar Singh  
Advocate

High Court, Calcutta  
Chamber 2, 5<sup>th</sup> Floor, Garstin Place,  
Hare Street, Kolkata-700001  
Mob:9007430256  
Email: [gksingh.ind@gmail.com](mailto:gksingh.ind@gmail.com)



Ganeshdhar

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA**

**Original Application No. \_\_\_\_ of 2025**

(Under Section 14, 15, 18 of the National Green Tribunal Act, 2010)

In the matter of:

Original Application Under Sections  
14, 15 & 18 Of The National Green  
Tribunal Act, 2010 Seeking Directions  
Against Environmental Pollution  
Caused By Unlicensed Manufacturing  
Unit Producing 'Batasa' And 'Nokul  
Dana' In Residential Locality

And

In the matter of:

**Gobinda Dhar,**

....Applicant

**Versus**

**State of West Bengal & Ors.**

...Respondents



The humble petition on behalf of the  
applicant above named -

**MOST RESPECTFULLY SHEWETH:**

1. The Applicant is a law-abiding and peace-loving citizen residing at the address mentioned above and is severely affected by

the pollution caused by an illegal and unregulated food-manufacturing unit run by Respondent Nos. 5 and 6 in a densely populated residential locality.

2. The Respondent Nos. 5 and 6 are engaged in manufacturing 'Batasa' and 'Nokul Dana' using boilers, furnaces and other heat-emitting machinery within a residential neighbourhood, causing severe air pollution, foul smell, unhygienic conditions and accumulation of plastic waste, adversely affecting the environment and health of the residents including the Applicant.

3. Due to such illegal operations, residual gases, smoke, and chemical vapours are emitted continuously, contaminating the air. In addition, large quantities of plastic waste and residual material are being dumped openly, resulting in environmental degradation and creating a breeding ground for insects and diseases.

4. The said unit is functioning without obtaining any Consent to Establish (CTE) and Consent to Operate (CTO) from the West Bengal Pollution Control Board (WBPCB) as mandated under the Air (Prevention and Control of Pollution) Act, 1981, Water (Prevention and Control of Pollution) Act, 1974, and Solid Waste Management Rules, 2016.

5. The activities of Respondent Nos. 5 and 6 clearly violate:

- Section 7 of the Environment (Protection) Act, 1986,
- Rule 3 of the SWM Rules, 2016,



*Govind Phel*

- Schedule I of the Air Act,
- Article 21 of the Constitution of India (Right to Clean Environment).

6. The Applicant earlier filed a written complaint dated 07.10.2024 before the Editor, West Bengal Pollution Control Board, and also submitted a copy to Chairman, Panihati Municipality, but no action has been taken till date.

Copy of the complaint dated 07.10.2024 is annexed herewith as Annexure-A.

7. Subsequently, the Learned Advocate on behalf of the petitioner through the Legal Notice dated 19.11.2025 sought redressal of grievances however, in this regard a reply was received on behalf of Sri Amal Mondal and Sri Rabi Mondal being respondent nos. 5 and 6 with baseless grounds. However to the dismay of the petitioner the competent authority remained silent over the issue.

Copy of the legal notice dated 19.11.2025 on behalf of the petitioner is annexed herewith and marked as Annexure-B.

Copy of the reply dated 29.11.2025 on behalf of the respondent nos.5 and 6 is annexed herewith and marked as Annexure-C.

8. The inaction on the part of the State Authorities in controlling the ongoing pollution is causing serious health hazards, environmental



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damage and violation of statutory duties, warranting urgent intervention by this Hon'ble Tribunal.

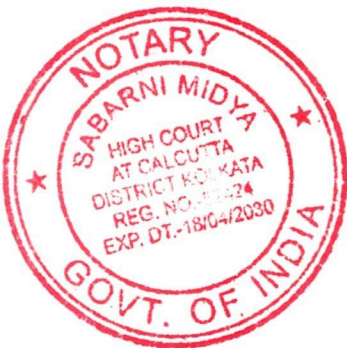
9. The cause of action is continuous in nature as the said illegal manufacturing unit continues to operate daily, causing recurrent pollution and environmental harm.

10. It is humbly prayed and of utmost importance that the present matter be treated with same level of urgency by this Hon'ble Tribunal.

11. The applicant is filing the present original application from amongst the following :

### GROUNDS

- I. Because the Respondent Nos. 5 and 6 are operating a polluting unit without any statutory licence or permission from the Pollution Control Board.
- II. Because running a commercial manufacturing unit in a residential area violates environmental norms and municipal regulations.
- III. Because the emission of residual gas, particulate matter, smoke, and unhygienic waste disposal is hazardous for public health.



- IV. Because the authorities have failed in discharging their mandatory duties under environmental statutes.
- V. Because the right to a pollution-free environment is an integral part of Article 21 of the Constitution of India.

### LIMITATION

The present application is within limitation as the same is preferred before the stipulated time period under Section 14 of the National Green Tribunal Act, 2010 which is a continuing cause of action. Thus the cause of action is a continuous one and hence the present application is filed within the limitation period.

### PRAYER

In the above circumstances, it is therefore most humbly prayed that this Hon'ble Tribunal may graciously be pleased to:

1. Direct Respondent No. 2 (WBPCB) to immediately inspect the premises where Respondent Nos. 5 and 6 are operating the manufacturing unit and submit a report before this Hon'ble Tribunal.
2. Direct Respondent Nos. 5 and 6 to immediately stop all manufacturing activities of 'Batasa' and 'Nokul Dana' within the residential locality until statutory permissions are obtained.



3. Direct the State Authorities and Panihati Municipality to take strict action and impose penalties under the Environment (Protection) Act and the Air & Water Acts.
4. Direct proper waste disposal, cleaning of the area, removal of plastic waste and remediation of the polluted environment at the cost of Respondent Nos. 5 and 6.
5. Award compensation for environmental degradation as per the Polluter Pays Principle.
6. Pass any other order or direction as may be deemed fit and proper in the interest of justice, equity and environmental protection.

Place : Kolkata

Date: 06.01.2026.

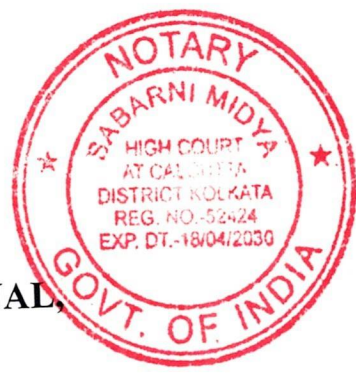
By the Applicant through Counsel

*Gunjan Kumar*

Gunjan Kumar Singh  
Advocate  
High Court, Calcutta  
Chamber 2, 5<sup>th</sup> Floor, Garstin Place,  
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Mob:9007430256  
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Serial No. 02



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Original Application No. \_\_\_\_ of 2025/EZ  
(Under Section 14, 15, 18 of the National Green Tribunal Act, 2010)

In the matter of:  
**Gobinda Dhar,**

....Applicant

**Versus**

**State of West Bengal & Ors.**

...Respondents

**AFFIDAVIT**

I, **Gobinda Dhar**, aged about 55 years, Son of Late Yatra Mohan Dhar, by faith- Hindu, by occupation – Business, Residing at 210, Jayprakash Nagar, P.O. Sukchar, P.S. Khardah, District – North 24 Parganas, Kolkata – 700115, do hereby solemnly affirm and state as follows:

1. That I am the applicant in the above mentioned application and I am well acquainted with the facts and circumstances of the case and I competent to swear and affirm this Affidavit.
2. That I have read over the contents of the accompanying affidavit and the same are true to the best of my knowledge and belief and is drafted on my instruction.

*Gobinda Dhar*  
Deponent

**VERIFICATION**

Verified on this the 06<sup>th</sup> day of December, 2025 at Kolkata that the contents of the above original application are true and correct. No part of it is false and nothing material has been concealed there from.

Identified by :

*Genjan Kumar Singh*  
Advocate

Solemnly Affirmed & Declared  
before me on identification

*Sabarni Midya*  
Sabarni Midya, Notary  
Reg. No.-52424 Govt. of India  
High Court at Calcutta

06 JAN 2026

To  
 The Editor  
 West Bengal Pollution Control Board  
 Paribesh Bhawan  
 10A, Broadway Road, LA – Block,  
 Sector-III, Bidhannagar, Kolkata- 700106.

**Sub:- Prayer to prevent our locality from any further pollution.**

Sir,

I, **GOBINDA DHAR**, Son of Late Yatra Mohan Dhar, residing at 210, Joy Prakash Nagar, P.O. Sukchar, P.S. Khardah, Dist. North 24 Parganas, Kolkata- 700115, would like to bring to your kind attention that I am a permanent resident and owner of the said property.

Amal Mondal and Rabin Mondal are residents of my locality and they have been doing a business of manufacturing 'Batasa, Nokul Dana'. Due to their business there is a huge amount of pollution that is being created in the locality and all the people of the locality have to suffer from the polluted environment that is created by the residual gas that is emitted by the machinery used in their business.

This is to bring to your kind attention that I have informed the said matter to the Chairman of Panihati Municipality, the Inspector-in-charge of Khardah Police Station and also to the local Joy Prakash Nagar, Unnayan Samitee. But there has been no action from their end and the use of the same old machinery is continued by the aforesaid Amal Mondal and Rabin Mondal due to which there is still ongoing pollution in the locality from which we have to suffer.



In view of the aforesaid circumstances, I am writing this letter to you with folded hands and a hope that you will take legal action in this matter and save all the people of our locality from suffering any further disease caused by the pollution created by their business as soon as possible.

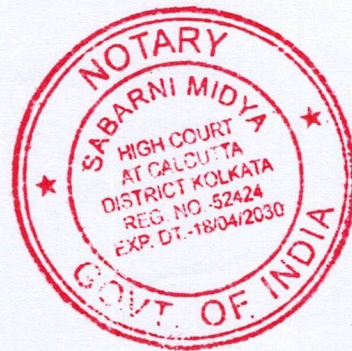
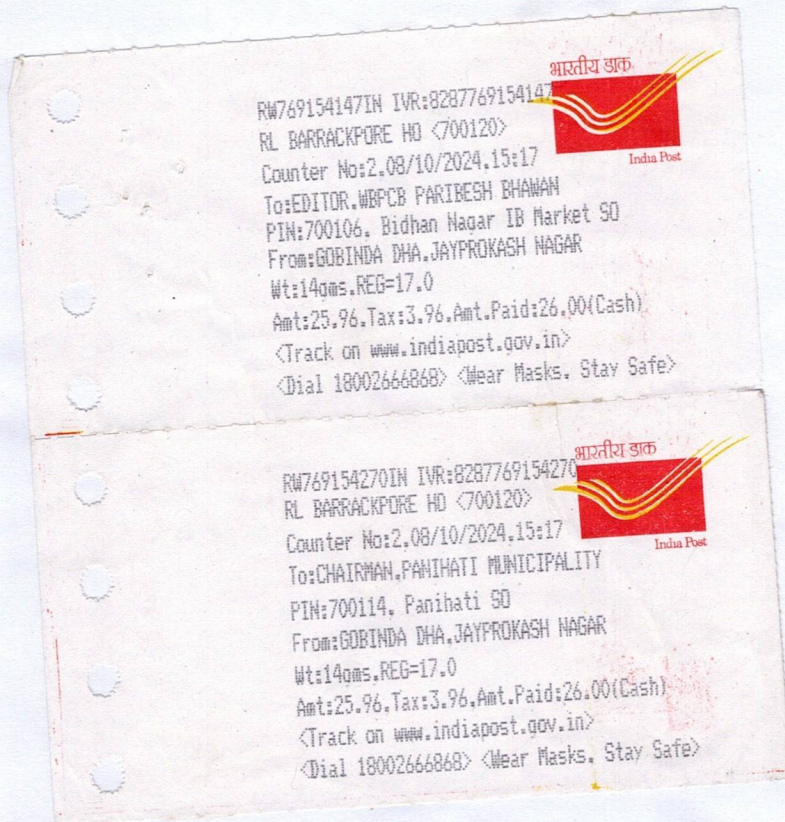
Thanking you,

Your's faithfully

Copy to

Chairman Panihati  
 Municipality

সম্পূর্ণ  
 7/10/24.





মাননীয়,  
পানিহাটি পৌর প্রধান  
পানিহাটি, জেলা উত্তর ২৪ পরগনা

মহাশয়,  
আমার, শ্রী গোবিন্দ ধর, পিতা স্বর্গীয় যাত্রা মোহন ধর, সাং জয় প্রকাশ নগর, পো: সুখচর, থানা খড়দহ, জেলা উত্তর ২৪ পরগনা, কোলকাতা-৭০০১১৫, বিনীত নিবেদন এই যে, আমি পানিহাটি পৌর প্রতিষ্ঠানের এলাকাধীন ২ নং ওয়ার্ডের অন্তর্গত জয় প্রকাশ নগরস্থ ..... ২১০ ..... নং হোল্ডিং ভুক্ত জমি মায় বাড়ীতে বসবাসে ষোলআনা রকমে মালিক চিহ্নিত আছি।

আমার প্রতিবেশী শ্রী অমল মন্ডল ও শ্রী রবীন মন্ডল মহাশয়দ্বয় দীর্ঘদিন যাবৎ তাহাদের জমিতে বাতাসা, নকুল দানা তৈয়ারীর ব্যবসা করিয়া আসিতেছে। তাহাদের ব্যবসায়ের জন্য চুলায় কাঁচা কয়লা ব্যবহার করে ফলে কাঁচা কয়লার ধোঁয়া, কয়লার পোড়া গুঁড়া সর্বদা আমার ও আমার আশে পাশের লোক জনের বাড়ীতে আসে বা আসিতেছে। ইহাতে পরিবেশ দূষিত হইতেছে। এইরূপ অনৈতিক কাজের প্রতিবাদ করিলে ১টি ছোট চিমনি বসায় কিন্তু তাহাতেও পরিবেশ দূষন বন্ধ করা যাইতেছে না। শ্রী অমল মন্ডল দিৎ-কে বলিলেও কোনরূপ গ্রাহ্য করিতেছে না। এই দূষনের কারণে আশে পাশের মানুষের কাশি ইত্যাদি পরিবেশ দূষন রোগের উপসর্গ দেখা যাইতেছে।

বারংবার তাহাদিগকে মৌখিক ভাবে বাধা দিলেও কর্নপাত করেন নাই পরন্তু তাহারা নিজেদের কাজ করিয়া যাইতেছে।

এমতাবস্থায় আপনার নিকট প্রার্থনা অবিলম্বে ঘটনার সরেজমিন তদন্ত করিয়া উক্ত অনৈতিক বা শারীরিক ক্ষতি হয় এরূপ কাজ অবিলম্বে বন্ধ করিবার জন্য সত্ত্বর প্রয়োজনীয় ব্যবস্থা গ্রহন করিবার আদেশ দিয়া আমাকে বাধিত করিবেন।

নিবেদন ইতি,

নিবেদক

*গোবিন্দ ধর*  
(শ্রী গোবিন্দ ধর)

জয়প্রকাশ নগর, সুখচর, পো: সুখচর, থানা খড়দহ, জেলা উত্তর ২৪ পরগনা, কোলকাতা-  
৭০০১১৫। মোবাইল নং ৮৪২০৭৫৭০১৬।

তাং ইংরাজী ৫-৬-২০২৩

কপি প্রদত্ত হইল :

✓ মাননীয়, পৌরপিতা ২ নং ওয়ার্ড, পানিহাটি পৌর প্রতিষ্ঠান

Translated copy

Translate copy of page no.16

To,  
The Chairman,  
Panihati Municipality,  
District – North 24 Parganas,  
Kolkata – 700115

I, Sri Gobinda Dhar, son of Late Yatra Mohan Dhar, resident of Jayprakash Nagar, P.O. – Sukhchar, P.S. – Khardah, District – North 24 Parganas, Kolkata – 700115, beg to state that I am permanent resident of Ward-2 and reside in my own house on plot no. 210.

That Sri Amal Mondal and Sri Rabin Mondal are residing near my house. They have started business few years ago of manufacturing Batasa, Nakaldana etc. and for their business, utilizing raw coal, as a result of which so much smoke emitting from the smoke machinery constantly, causing severe environmental pollution in my house and surrounding area. Even after repeatedly protesting, no action has been taken by them, because of this, the environment is being polluted and people in the surrounding area are suffering from cough and other pollution related diseases.

Despite repeatedly questioning them, they have not stopped the work and continuing their activities.


Under these circumstances, I humbly request you, kindly investigate the matter and take necessary action to stop the said illegal activity and to protect us from further harm.


Yours faithfully,

Gobinda Dhar  
Jayprakash Nagar, P.O. Sukhchar,  
P.S. – Khardah, District North 24 Parganas,  
Kolkata – 700115.


Copy to:  
Panihati Municipality



  
 Treasury Building SO 7  
 EW009524005IN, IVR No. 666868  
 19-11-2025 12:51:41, Country Code: IN, No. 2,  
 To: THE CHAIRMAN  
 WEST BENGAL POLLUTI, 24 PARAGA, 70010  
 From: GUNJAN KUMAR SINGH ADVOCATE  
 2 GARSTIN PLACE 5, KOLKATA, 700001  
 Base Amt: 19.00  
 To: THE CHAIRMAN  
 P.Mode: Cash  
 POD:No, www.indiapost.gov.in

  
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 KHARDAH POLICE STAT, 24 PARAGA, 70011  
 From: GUNJAN KUMAR SINGH ADVOCATE  
 2 GARSTIN PLACE 5, KOLKATA, 700001  
 Base Amt: 19.00  
 To: THE OFFICER IN CHARGE  
 P.Mode: Cash  
 POD:No, www.indiapost.gov.in

  
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 PANIHATI MUNICIPALI, 24 PARAGA, 70011  
 From: GUNJAN KUMAR SINGH ADVOCATE  
 2 GARSTIN PLACE 5, KOLKATA, 700001  
 Base Amt: 19.00  
 To: THE CHAIRMAN  
 P.Mode: Cash  
 POD:No, www.indiapost.gov.in

  
 Treasury Building SO 7  
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 To: RABIN MONDAL  
 210, JOY PRAKASH NA, 24 PARAGA, 700115  
 From: GUNJAN KUMAR SINGH ADVOCATE  
 2 GARSTIN PLACE 5, KOLKATA, 700001  
 Base Amt: 19.00  
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 P.Mode: Cash  
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 2 GARSTIN PLACE 5, KOLKATA, 700001  
 Base Amt: 19.00  
 To: AMAL MONDAL  
 P.Mode: Cash  
 POD:No, www.indiapost.gov.in



MC

18

Annexure - B

Gunjan Kumar Singh  
Advocate  
Bar Association Room No.18  
High Court, Calcutta



Mob : 9007430256  
E-mail : gksingh.ind@gmail.com  
2 Garstin Place, 5<sup>th</sup> Floor, Room No.2 P.S.  
- Hare Street, Near Bankshall Court,  
Kolkata-700001

" Justice Delayed is Justice Denied "

Ref: LN1911GT/2025

Date: 19 Nov 2025

LEGAL NOTICE

To,

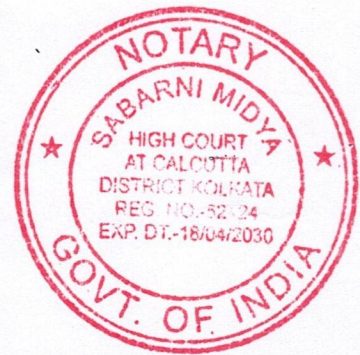
1. The Chairman,  
West Bengal Pollution Control Board,  
Paribesh Bhawan, Salt Lake, Kolkata - 700106.

2. The Chairman,  
Panihati Municipality, B.T. Road, Panihati,  
North 24 Parganas, Kolkata - 700114.

3. The Officer-in-Charge,  
Khardah Police Station,  
North 24 Parganas, Kolkata - 700117.

4. Mr. Amal Mondal,  
Resident of 210, Joy Prakash Nagar  
P.O. Sukchar P.S. Khardah (N) 24 Parganas  
Kolkata - 700115

5. Mr. Rabin Mondal,  
Resident of 210, Joy Prakash Nagar  
P.O. Sukchar P.S. Khardah (N) 24 Parganas  
Pin - 700115



Subject: Demand for Justice Prior to Initiating Proceedings  
Under Sections 14, 15 & 18 of the National Green  
Tribunal Act, 2010 Regarding Environmental  
Pollution Caused by Unlicensed Manufacturing  
Unit.

*(Signature)*

Dear Sir/Madam,

Under the instructions and on behalf of my client Mr. Gobinda Dhar, son of Late Yatra Mohan Dhar, residing at 210, Joy Prakash Nagar, P.O. Sukchar, P.S. Khardah, District North 24 Parganas – 700115, I hereby serve you this Demand for Justice as follows:

1. My client is a peace-loving and law-abiding citizen, residing in a densely populated residential area, which is presently being subjected to continuous pollution caused by the illegal commercial activities of Mr. Amal Mondal and Mr. Rabin Mondal.

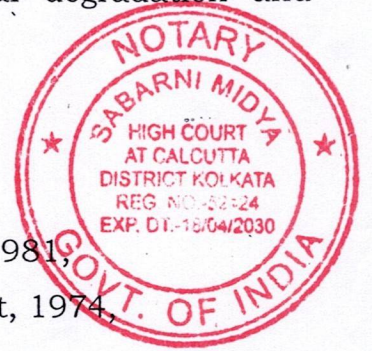
2. The said individuals are unlawfully running a manufacturing unit for preparation of “Batasa” and “Nokul Dana” using furnaces, boilers and heat-emitting machinery without obtaining any statutory permissions, including Consent to Establish and Consent to Operate from the West Bengal Pollution Control Board.

3. The said operations are emitting residual gas, smoke, foul odour, particulate matter and heat, causing severe air pollution. Furthermore, plastic waste, residual manufacturing waste and unhygienic materials are being dumped openly, thereby causing environmental degradation and health risks to the residents including my client.

4. The said activities constitute violations of:

- The Environment (Protection) Act, 1986,
- The Air (Prevention and Control of Pollution) Act, 1981,
- The Water (Prevention and Control of Pollution) Act, 1974,
- The Solid Waste Management Rules, 2016,
- Article 21 of the Constitution of India (Right to Clean Environment).

5. My client made a written complaint dated 07.10.2024 to the Officer-in-Charge, Khardah Police Station, with a copy to the Chairman, Panihati Municipality. To date, no action has been taken despite several oral and written grievances.



সাবর্ণি মিত্র

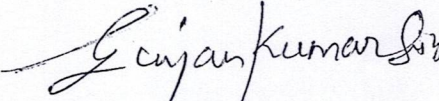
6. Due to the inaction of the authorities and continued polluting activity, my client is compelled to take legal recourse before the National Green Tribunal, Eastern Zone Bench, Kolkata, as the pollution is persistent, hazardous and ongoing.

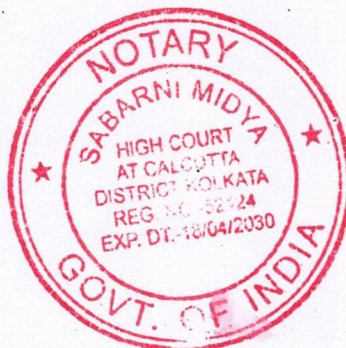
7. Through this notice, you are hereby called upon to immediately stop all illegal manufacturing activities being conducted by Respondents No. 4 and 5 within the residential locality and to initiate inspection of the premises and take action as per law under environmental statutes and to ensure removal of plastic waste and polluting material, and undertake necessary sanitation and remedial steps and to Take penal action against all persons responsible for the continuing pollution.

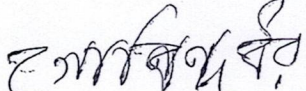
8. If you fail to take necessary action within 15 days from the date of receipt of this notice, my client will be constrained to file an Original Application before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, seeking appropriate reliefs including, Closure of the polluting unit, Environmental compensation under the Polluter Pays Principle, Directions for remedial measures, Action against authorities for inaction.

All costs and consequences thereof shall be upon you.

This may be treated as a final opportunity to comply with environmental laws.

  
Advocate





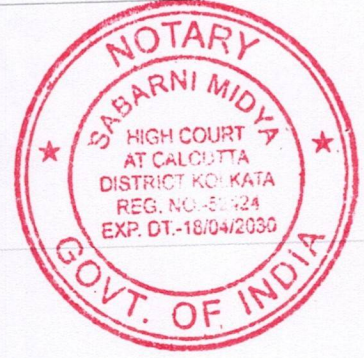


**Department of Posts**  
**Government of India**  
Ministry of Communications

Generated through Indiapost website on: 28/11/2025, 4:40:01 pm

## Consignment/MO Tracking Report

Consignment/MO Number: EW009524005IN



Article Number: EW009524005IN  
Article Type: SP\_INLAND\_DOC

Booked At: Treasury Building SO  
Booked On: 19/11/2025, 12:51:41  
Destination: Bidhan Nagar IB Market SO  
Origin Pincode: 700001  
Delivered On: 20/11/2025, 17:09:01  
Destination Pincode: 700106

Event	Date	Time	Office
Item Booked	19/11/2025	12:51:41	Treasury Building SO
Item Bagged	19/11/2025	15:15:50	Treasury Building SO
Item Dispatched	19/11/2025	15:18:33	Treasury Building SO
Item Dispatched	19/11/2025	20:11:01	KOL AP TMO
Item Received	19/11/2025	21:42:37	Kolkata NSH
Item Bagged	20/11/2025	04:13:16	Kolkata NSH
Item Dispatched	20/11/2025	04:45:37	Kolkata NSH
Item Dispatched	20/11/2025	06:26:39	KOL AP TMO
Item Received	20/11/2025	10:13:59	Sech Bhawan SO
Item Invoiced	20/11/2025	11:14:36	Sech Bhawan SO
Item Delivered	20/11/2025	17:09:01	Sech Bhawan SO

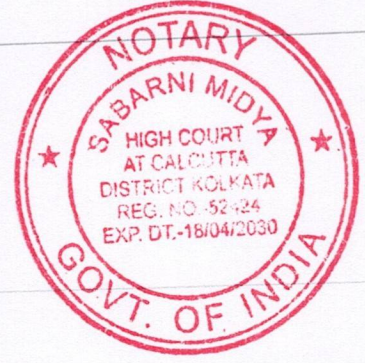


**Department of Posts**  
**Government of India**  
Ministry of Communications

Generated through Indiapost website on: 28/11/2025, 4:56:36 pm

## Consignment/MO Tracking Report

Consignment/MO Number: EW009524138IN



Article Number: EW009524138IN  
Article Type: SP\_INLAND\_DOC

Booked At: Treasury Building SO  
Booked On: 19/11/2025, 12:52:25  
Destination: Khardah SO  
Origin Pincode: 700001  
Delivered On: 20/11/2025, 17:29:13  
Destination Pincode: 700117

Event	Date	Time	Office
Item Booked	19/11/2025	12:52:25	Treasury Building SO
Item Bagged	19/11/2025	15:15:50	Treasury Building SO
Item Dispatched	19/11/2025	15:18:33	Treasury Building SO
Item Dispatched	19/11/2025	20:11:01	KOL AP TMO
Item Received	19/11/2025	21:42:37	Kolkata NSH
Item Bagged	20/11/2025	04:17:20	Kolkata NSH
Item Dispatched	20/11/2025	04:45:37	Kolkata NSH
Item Dispatched	20/11/2025	06:21:16	KOL AP TMO
Item Received	20/11/2025	09:03:25	Rahara SO
Item Invoiced	20/11/2025	11:05:28	Rahara SO
Item Delivered	20/11/2025	17:29:13	Rahara SO

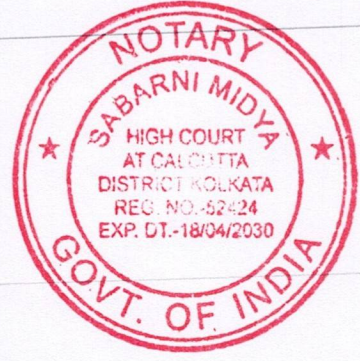


**Department of Posts**  
**Government of India**  
Ministry of Communications

Generated through Indiapost website on: 28/11/2025, 4:58:12 pm

## Consignment/MO Tracking Report

Consignment/MO Number: EW009524141IN



Article Number: EW009524141IN  
Article Type: SP\_INLAND\_DOC

Booked At: Treasury Building SO  
Booked On: 19/11/2025, 12:53:16  
Destination: Panihati SO  
Origin Pincode: 700001  
Delivered On: 20/11/2025, 16:06:57  
Destination Pincode: 700114

Event	Date	Time	Office
Item Booked	19/11/2025	12:53:16	Treasury Building SO
Item Bagged	19/11/2025	15:15:50	Treasury Building SO
Item Dispatched	19/11/2025	15:18:33	Treasury Building SO
Item Dispatched	19/11/2025	20:11:01	KOL AP TMO
Item Received	19/11/2025	21:42:37	Kolkata NSH
Item Bagged	20/11/2025	04:13:08	Kolkata NSH
Item Dispatched	20/11/2025	04:45:37	Kolkata NSH
Item Dispatched	20/11/2025	06:30:13	KOL AP TMO
Item Received	20/11/2025	09:08:26	Sodpur SO
Item Invoiced	20/11/2025	10:18:36	Sodpur SO
Item Delivered	20/11/2025	16:06:57	Sodpur SO

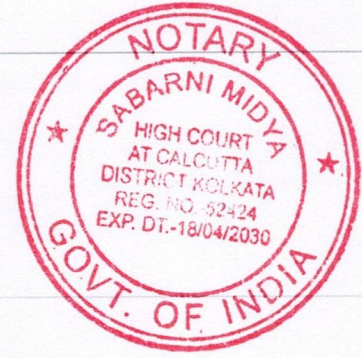


Department of Posts  
Government of India  
Ministry of Communications

Generated through Indiapost website on: 28/11/2025, 4:59:13 pm

## Consignment/MO Tracking Report

Consignment/MO Number: EW009524155IN



Article Number: EW009524155IN  
Article Type: SP\_INLAND\_DOC

Booked At: Treasury Building SO  
Booked On: 19/11/2025, 12:53:57  
Destination: Sukchar SO  
Origin Pincode: 700001  
Delivered On: 20/11/2025, 14:44:20  
Destination Pincode: 700115

Event	Date	Time	Office
Item Booked	19/11/2025	12:53:57	Treasury Building SO
Item Bagged	19/11/2025	15:15:50	Treasury Building SO
Item Dispatched	19/11/2025	15:18:33	Treasury Building SO
Item Dispatched	19/11/2025	20:11:01	KOL AP TMO
Item Received	19/11/2025	21:42:37	Kolkata NSH
Item Bagged	20/11/2025	04:17:20	Kolkata NSH
Item Dispatched	20/11/2025	04:45:37	Kolkata NSH
Item Dispatched	20/11/2025	06:21:16	KOL AP TMO
Item Received	20/11/2025	09:03:25	Rahara SO
Item Invoiced	20/11/2025	11:09:53	Rahara SO
Item Delivered	20/11/2025	14:44:20	Rahara SO

25

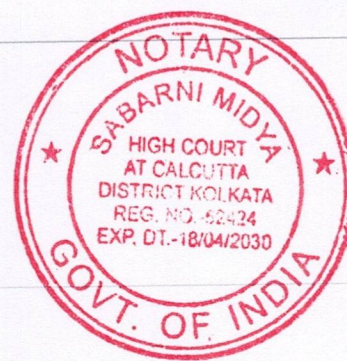


Department of Posts  
Government of India  
Ministry of Communications

Generated through Indiapost website on: 28/11/2025, 5:01:45 pm

### Consignment/MO Tracking Report

Consignment/MO Number: EW009524169IN



Article Number: EW009524169IN	Article Type: SP_INLAND_DOC
----------------------------------	--------------------------------

Booked At: Treasury Building SO	Booked On: 19/11/2025, 12:54:24	Destination: Sukchar SO
Origin Pincode: 700001	Delivered On: 20/11/2025, 14:44:20	Destination Pincode: 700115

Event	Date	Time	Office
Item Booked	19/11/2025	12:54:24	Treasury Building SO
Item Bagged	19/11/2025	15:15:50	Treasury Building SO
Item Dispatched	19/11/2025	15:18:33	Treasury Building SO
Item Dispatched	19/11/2025	20:11:01	KOL AP TMO
Item Received	19/11/2025	21:42:37	Kolkata NSH
Item Bagged	20/11/2025	04:17:20	Kolkata NSH
Item Dispatched	20/11/2025	04:45:37	Kolkata NSH
Item Dispatched	20/11/2025	06:21:16	KOL AP TMO
Item Received	20/11/2025	09:03:25	Rahara SO
Item Invoiced	20/11/2025	11:09:53	Rahara SO
Item Delivered	20/11/2025	14:44:20	Rahara SO

**Sujata Bala**  
Advocate  
LL.B (C.U.)

EN. No. WB/1145/02  
Barrackpore Sub-Divisional Court,  
Barrackpore, North 24 Parganas.



**RESIDENCE & CHAMBER:-**

RASHMONI ABASAN, Flat No. 3D,  
14, B. L. Ghosh Road, Ariadaha, Kolkata - 700 057  
M-9836965577 / 8240349551 / 7439222035

E-mail :sujatabala1976@gmail.com

**Ref. No. :** RN/11/2025

**Date :** 29.11.2025

To  
**Advocate Gunjan Kumar Singh,**  
2, Garstin Place,  
5th Floor, Room No. 2,  
P.S. - Hare Street, Near Bankshall Court,  
Kolkata - 700 001.



**Sub : Reply of your Legal Notice vide**  
**Reference No. - LN1911GT/2025 Dated 19/11/2025**

**My Clients :** Sri Amal Mandal & Sri Rabin Mandal,  
both are sons of Lakshman Mandal and both are of Jay Prakash Nagar,  
P.O. -Sukchar, P.S. - Khardah, Dist.- North 24 Parganas, Pin - 700115.

Dear Sir,

Under instruction from and on behalf of my abovenamed clients and in reply of your Advocate's Notice vide reference no. LN1911GT/2025 dated 19/11/2025 which was duly received by my clients on 20/11/2025, I like to inform you that my clients are the permanent residents of the locality and they are living at their respective premises with their family members with good reputation.

That your client Mr. Gobinda Dhar is one of the neighbouring plot holder of my clients with quarrelsome nature and aggressive mentality and from the very beginning of the construction work of the residential building of my clients, your client forcefully and illegally resisted my clients to their lawful work and disturbed my clients with ill motives as he had greedy eyes over their plots.

That on several occasions, your client and his inmates tried to interfere with the family matters of my clients without any invitation and always disturbed my clients regarding continuation of their daily life and peaceful possession over their property.

Cont..... P/2

Member of Barrackpore Bar Association, Barrackpore Sub-Divisional Court, Barrackpore,  
Kolkata - 700 120, Dist. - North 24 Parganas.

Sujata  
Adv.

Sujata Bala

Rabin Mandal

27



**Sujata Bala**  
Advocate  
LL.B (C.U.)

EN. No. WB/1145/02  
Barrackpore Sub-Divisional Court,  
Barrackpore, North 24 Parganas.

**RESIDENCE & CHAMBER:-**

RASHMONI ABASAN, Flat No. 3D,  
14, B. L. Ghosh Road, Ariadaha, Kolkata - 700 057  
M-9836965577 / 8240349551 / 7439222035

E-mail : [sujatabala1976@gmail.com](mailto:sujatabala1976@gmail.com)

Page - 2

That out of previous grudge and enmity, on 12/09/2024, by the instigation of your client, his inmates entered into the premises of my client namely Rabin Mandal and ransacked his house, destroyed articles and outraged the modesty of the female members of my client and for that reason a criminal case was initiated by the concerning police authority vide Khardah P.S. Case No. 511/2024 which is still pending.

That my clients duly obtained Trade Licenses from the concerning Panihati Municipality and manufacturing a small quantity of Batasa & Nakuldana for their living expenditures by taking all adequate safety measures and no such pollution of environment has/have been occurring which may affect the human life as alleged in your notice. There are other residents surrounding my clients' permises but till date no habitant made any objection in resect of manufacturing Batasa & Nakuldana, except your client and his associates.

Under the aforesaid facts and circumstances, you are hereby requested to recall your legal notice and give proper instructions to your client not to disturb my clients in any manner henceforth, otherwise my clients will be compelled to take lawful action against your client without any further notice or intimation, which may please note.

Thanking you,

**Copy to :**

Sri Gobinda Dhar  
S/o. - Late Yatra Mohan Dhar  
210, Jay Prakash Nagar, P.O. - Sukchar,  
P.S. - Khardah, Dist.- 24 Parganas (N),  
Pin - 700115.



Yours faithfully,

*Sujata Bala*

(SUJATA BALA)

Advocate

Member of Barrackpore Bar Association, Barrackpore Sub-Divisional Court, Barrackpore,

Kolkata - 700 120, Dist. - North 24 Parganas.

*অবিনয় সহকারী*

*Rabin Mandal*



ভারতীয় বিশিষ্ট পরিচয় প্রাধিকরণ

ভারত সরকার

Unique Identification Authority of India  
Government of India

তালিকাভুক্তির আই ডি / Enrollment No. : 1111/12012/00360

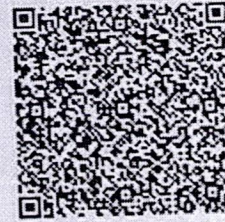
09/03/2014

To  
Gobinda Dhar  
গোবিন্দ ধর  
S/O: Jatramohan Dhar  
JAYPRAKASH NAGAR  
Panihati (M)  
Sukchar, North 24 Parganas  
West Bengal - 700115



KL820146580FT

82014658



আপনার আধার সংখ্যা / Your Aadhaar No. :

**7353 6214 5487**

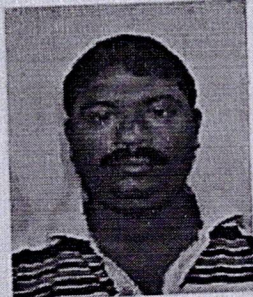
আধার - সাধারণ মানুষের অধিকার



ভারত সরকার

Government of India

গোবিন্দ ধর  
Gobinda Dhar



জন্মতারিখ/DOB: 02/03/1970  
পুরুষ / Male

7353 6214 5487



আধার - সাধারণ মানুষের অধিকার

## তথ্য

- আধার পরিচয়ের প্রমাণ, নাগরিকত্বের প্রমাণ নয়।
- পরিচয়ের প্রমাণ অনলাইন প্রমাণীকরণ দ্বারা লাভ করুন।

## INFORMATION

- Aadhaar is proof of identity, not of citizenship.
- To establish identity, authenticate online.



- আধার সারা দেশে মান্য।
- আধার ভবিষ্যতে সরকারী ও বেসরকারী পরিষেবা প্রাপ্তির সহায়ক হবে।
- Aadhaar is valid throughout the country.
- Aadhaar will be helpful in availing Government and Non-Government services in future.



ঠিকানা: /: যাত্রানোহল ধর  
জয়প্রকাশ নগর, পানিহাটি (এম), সুন্ডার  
উত্তর ২৪ পরগনা, পশ্চিম বঙ্গ,

ভারতীয় বিশিষ্ট পরিচয়-প্রাধিকরণ  
Unique Identification Authority of India

Address: S/O: Jatramohan  
Dhar, JAYPRAKASH  
NAGAR, Panihati (M),  
Sukchar, North 24 Parganas,  
West Bengal, 700115

7353 6214 5487

Address PART NO : 3  
 PANIHATI  
 NORTH 24 - PARGANAS

ঠিকানা :  
 পার্ট নং: ৩  
 পানিহাটী  
 উত্তর ২৪ - পরগনা

Facsimile Signature  
 Electoral Registration Officer  
 নির্বাচক নিবন্ধন কর্মসূচী কার্যকর

For 135-PANIHATI  
 ১৩৫-পানিহাটী

Assembly Constituency  
 বিধানসভা নির্বাচন ক্ষেত্র

Place : BARRACKPUR

স্থান : ব্যারাকপুর

Date : 11/07/95

তারিখ : ১১/০৭/৯৫

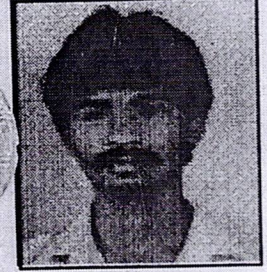


ELECTION COMMISSION OF INDIA

ভারতের নির্বাচন কমিশন

IDENTITY CARD WB/20/135/006515

পরিচয় পত্র



Elector's Name : DHAR GOBINDA

নির্বাচকের নাম : ধর গোবিন্দ

Father/Mother/

Husband's Name : JATRAMOHAN

পিতা/মাতা/স্বামীর নাম : জত্রামোহন

Sex : M

লিঙ্গ : পুরুষ

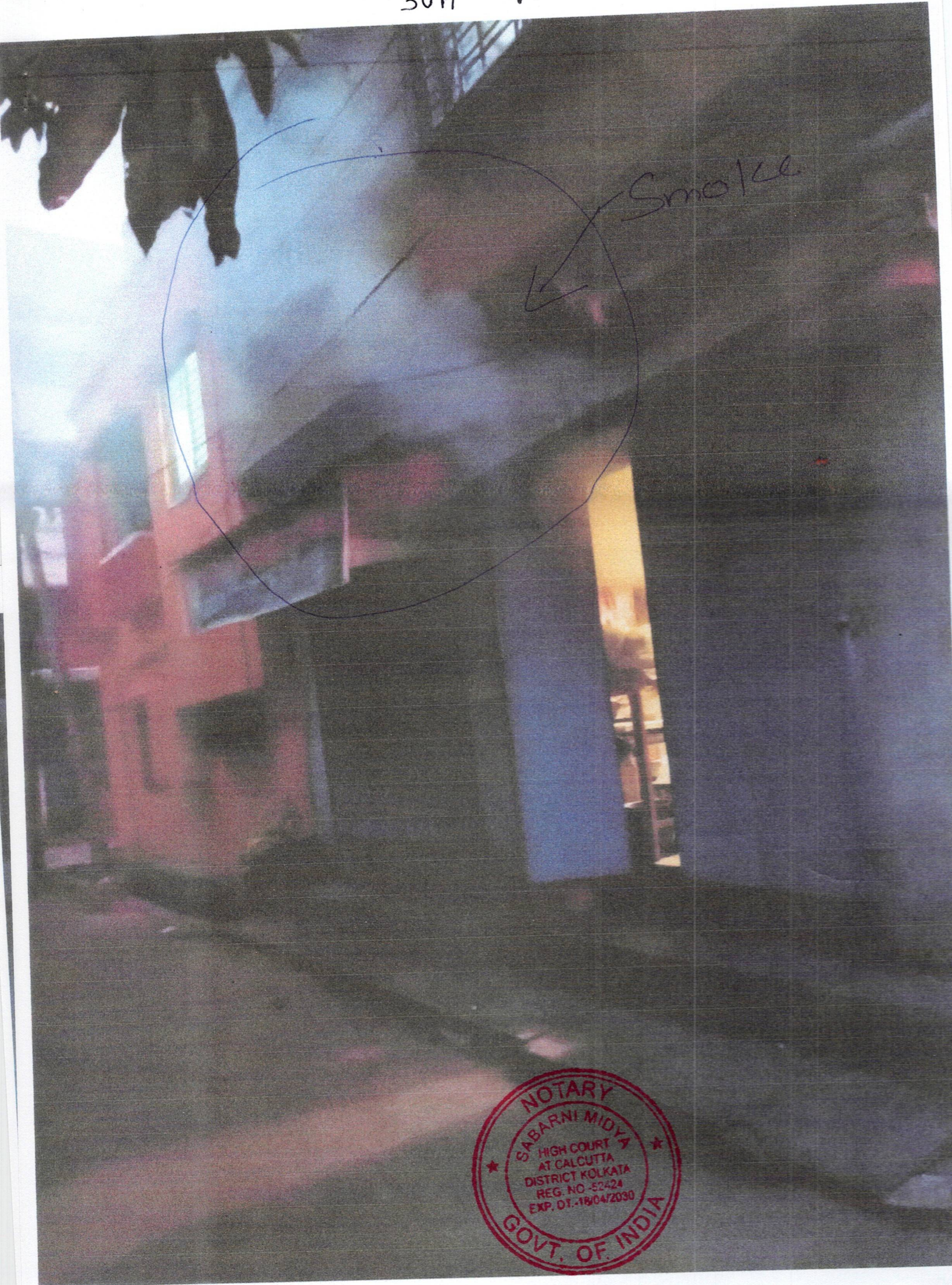
Age as on 1.1.1995 : 25

১.১.১৯৯৫-এ বয়স : ২৫



30A

PIC OF AIR POLLUTION



Smoke

NOTARY  
SABARNI MIDYA  
HIGH COURT  
AT CALCUTTA  
DISTRICT KOLKATA  
REG. NO. -52424  
EXP. DT. -18/04/2030  
GOVT. OF INDIA

Before The National Green Tribunal  
VAKALATNAMA

Gobinda Dhar

DISTRICT : North 24 Parganas

O. A . No. of 2026

Gobinda Dhar

Applicants  
Petitioners

- Versus -

State of West Bengal & Ors

Respondents  
Defendants

On behalf of : Applicants

For Applicant

Knows all men by these presents that by this Vakalatnama. I/We appoint the Advocates noted below or any one of them my/our lawful Advocate or Advocates.

for filling the memorandum of appeal or petition  
or entering appearance

in the above matter for appearing and conducting and arguing the same for depositing or withdrawing any money in connection therewith, for moving the Court in any matter connected therewith, for preparing the Paper Book in the case and for putting in papers, petitions, etc. on my/our behalf for filing taking back any documents for withdrawing suits or appears or petitions with permission to institute fresh suits, appeals, petition etc. for signing and filing petitions of compromise in connections with the said matter and for taking copies of paper from the Record and I/We further say that any act done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisitions of the Court and otherwise to enable the said Advocates to conduct the case properly, failing which the said Advocates after notice to me/us will be at liberty to withdraw from the further conduct of the case.

IN WITNESS WHEREOF I/We sign and execute this Vakalatnama, on this the 06<sup>th</sup> day of February, 2026.

January.

**NAME OF THE ADVOCATE**

Gunjan Kumar Singh

Gunjan Kumar Singh  
Advocates

High Court at Calcutta

Chamber: Room No.2, 5<sup>th</sup> Floor,

Garstin Place PS- Hare Street, Kolkata- 700 001

Mob- 9007430256

Email. [gksingh.ind@gmail.com](mailto:gksingh.ind@gmail.com)

1/23/2018.

Manoj Kumar  
Adv.

Aikas Kumar  
Adv.

Accepted by me  
Gurjan Kumar Singh  
Adv

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA  
Original Application No. \_\_\_\_ of 2025/EZ  
(Under Section 14, 15, 18 of the National Green  
Tribunal Act, 2010)**

In the matter of:  
**Gobinda Dhar,**

**....Applicant**

**Versus**

**State of West Bengal & Ors.**

**...Respondents**



Original Application

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